

section (2) of section 479 of the Delhi Municipal Corporation Act, 1957, a copy each of the following Notifications of the Ministry of Home Affairs:

- (i) Notification No. F. 1/58-Elec. D. M. Cor., dated the 1st February, 1958, publishing the De.hi Municipal Corporation (Election of Councillors) Rules, 1958.
- (ii) Notification No. F. 1/58-Elec. D. M. Cor., dated the 8th February, 1958, publishing an amendment in the Delhi Municipal Corporation (Election of Councillors) Rules, 1958. [Placed in Library. See No. LT-549/58 for (i) and (ii).]
- (iii) Notification No. 2/58-D. M. Cor., dated the 19th March, 1958, publishing the Delhi Municipal Corporation (Election of Aldermen) Rules, 1958. [Placed in Library. See No. LT- 636/58.]

DR. R. B. GOUR (Andhra Pradesh): Sir, I would like to ask the hon. the Home Minister why is it that a notification concerning the Election Rules of the Councillors that was issued on the 1st of February is being laid on the Table in this House now, when the session was already there after the notification was issued? The Election of Councillors Rules were there. We could also, under the Delhi Municipal Corporation Act, have got the rules amended if we so desired.

THE MINISTER OF HOME AFFAIRS ( SHRI GOVIND BALLABH PANT ) : There is no time limit, prescribed for placing the Rules here.

DR. R. B. GOUR: On the 1st of February you issued the notification. We met in February. We met again in April. Now, we are meeting for the third time.

Mn CHAIRMf J: I am informed that it was laic" at the last session.

But since thirty days were not there, it was again relaid this time. That is what Secretary tells me.

#### NOTIFICATION PUBLISHING THE DELHI TERMINAL TAX RULES, 1958

SHRIMATI VIOLET ALVA: Sir, I beg to lay on the Table, under sub-section (2) of section 479 *tt* the Delhi Municipal Corporation Act, 1957, a copy of the Ministry of Home Affairs Notification No. 8/58-D.M. Cor., dated the 7th April, 1958, publishing the Delhi Terminal Tax Rules, 1958. [Placed in Library. See No. LT-G79/ 58.]

#### NOTIFICATION PUBLISHING AMENDMENTS IN THE CENTRAL EXCISE RULES, 1944

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI B. GOPALA REDDI) : Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing certain amendments in the Central Excise Rules, 1944: —

- (i) Notification No. 53/58, dated the 10th May, 1958.
- (ii) Notification No. 54/58, dated the 10th May, 1958.
- (iii) Notification No. 58/58, dated the 24th May, 1958.
- (iv) Notification G.S.R. No. 381/5B-No. 57/58, dated the 17th May. 195U.
- (v) Notification G.S.R. No. 454, dated the 7th June, 1958. [Placed in Library. See No. LT-820/58 for (i) to (v).]

#### NOTIFICATION PUBLISHING THE TAX ON RAILWAY PASSENGER FARES (DISTRIBU- TION) RULES, 1958

SHRI B. GOPALA REDDI: Sir, I beg to lay on the Table, under sub-section (2) of section 6 of the Estate Duty and Tax on Railway Passenger Fares (Distribution) Act, 1957, a copy of the Ministry of Finance (Depart -